

ITEM NO.3

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s).22945/2024

PRIYA MISHRA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.225743/2024-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 14-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Narendra Mishra, Adv.
Mr. Amarjeet Sahani, Adv.
Ms. Shweta Bhardwaj, Adv.
Mr. Parvinder, Adv.
Dr. Sunil Kumar Agarwal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 We are not inclined to entertain the Petition under Article 32 of the Constitution.
- 3 The Petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR